

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 7th May, 1953

The House met at a Quarter Past
 Eight of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

STATEMENT BY DR. N. B. KHARE

Mr. Deputy-Speaker: Dr. Khare.

Dr. N. B. Khare (Gwalior): Sir, after the statement made by the Prime Minister on the floor, of this House disclosing certain things and the unconditional and profoundest apology tendered by the Law Minister, after that, I do not wish to move the motion of no-confidence which I had tabled against him. I hope at least hereafter the Ministers will be careful to read the files submitted to them by their Secretaries.

I must conclude, Sir, with the saying:

अकलमन्द रा इशारः काफी अस्त

[A word is enough for the wise—not for the unwise.] (Interruption).

AIR CORPORATIONS BILL—contd.

Mr. Deputy-Speaker: The House will now proceed with further consideration of the Air Corporations Bill. Mr. Damodara Menon was last speaking.

Shri Damodara Menon (Kozhikode): Yesterday I was referring to the composition of the Air Corporation and I suggested that the members of the Corporation must be full-time. I also drew attention to the proposal of the Minister that the officers of the different Ministries who were deputed to be on the Corporation must become

full-fledged members. I said there was a certain amount of inconsistency in this respect between the different Ministries, and that it would be better if the officers who were deputed to the Corporation acted in the capacity of advisers and not in the capacity of members. That would save the Ministry and also the Government from unnecessary embarrassment, because if these officers participate in the discussions as members and come to certain conclusions and also decisions, it would be rather difficult, and also embarrassing to the Government to change those decisions later on. The Act vested power with the Government to change the decisions of the Corporation whenever they deemed fit to do so and also to give directions to the Corporation in any matter that might be considered necessary. In view of that, Sir, it would be good if the Minister could at least now change his view and adopt the advice of the hon. Mr. T. T. Krishnamachari in respect of the Tea Board, that the officers of the different Ministries should act only in the capacity of advisers when they attend meetings of the Corporation.

Another matter that has to be considered in this connection regarding membership of the Corporation is proper representation to labour. I have been pained to note that the Government is rather shy to take labour into its confidence. When we are launching, though in a slow and shy manner, on a programme of nationalisation, it must be possible for us to take labour into our confidence, because the essence of nationalisation lies in introducing a certain amount of economic democracy. I have heard the hon. Minister himself, when he was Labour Minister, pleading for economic democracy, and I am asking him now when he is piloting a measure of nationalisation whether it will not be possible for him to show some of his zeal for economic democracy in practice, at least by giving proper representation to labour in this Corporation. My suggestion is that one of the members at least of the Corporation must be an employee of the Corporation who can